NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/11/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/109/2017

NAME OF THE PETITIONER(S)

: G.S RAJESH

NAME OF THE RESPONDENT(S)

: MARS CONSORTIUM INFRA PVT LTD & 5

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. M. Siddarth

For P. Giridharan

Counsel for 2nd Respondent

2. Presspa Monar Court les Palities Advocates with Mr. Towalor AdvoEde

P.G. Enkarn Accommond apprinted

P. C. Spikant

by bonovable

T. DILLIBALU 4.

CHARTEREN ACCOUNTANT

CLB

I-DIVIDUAL EXPERT by Lo. - J. 2019

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ORDER

Counsels for both the parties are present. Heard and perused the various orders passed by this Bench. In the circumstances, we appoint Mr. P.G. Srikanth as Chartered Accountant to determine the true and fair value of the shares of the Company. He is directed to file the report within four weeks. The Petitioner and R2 are directed to cooperate with the Chartered Accountant and provide the relevant records to him for determining the value of the shares of the Company. In case there may be any non-cooperation from the parties, the Chartered Accountant is free to mention the matter before this Bench. The remuneration of the Chartered Accountant shall be borne by the parties in equal proportion. The Chartered Accountant is at liberty to fix his remuneration with mutual understanding of the parties.

The report that has been filed by Mr. T. Dillibabu, Chartered Accountant is inconclusive. Therefore, the same is filed. Put up on **20.12.2017 at 10.30 A.M.**

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MEMBER (TECHNICAL) ghk

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MEMBER (JUDICIAL)